



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 20TH DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.G.S. KAMAL

WRIT PETITION NO. 4408 OF 2023 (GM-KSR)

BETWEEN:

1. HENNUR BANASWADI COSMOPOLITAN CLUB
A CLUB REGISTERED UNDER
THE PROVISIONS OF
THE KARNATAKA SOCIETIES
REGISTRATION ACT, 1960
CA-7, 80 FEET ROAD
2ND BLOCK, HRBR LAYOUT
KALYAN NAGAR
BANGALORE-560 043.
REP. BY ITS SECRETARY
SRI. N.HARINDRA SHETTY
S/O LATE SRI.S.VITTAL SHETTY
AGED ABOUT 69 YEARS.

...PETITIONER

(BY SRI. SURAJ R.MANJESHWAR, ADVOCATE [ABSENT])

AND:

1. THD DISTRICT REGISTRAR
OF CO OPERATIVE SOCIETIES
2ND CIRCLE, BANGALORE URBAN DISTRICT
HAVING ITS OFFICE AT NO.146
2ND FLOOR, "SAHAKARA SOUDHA"
3RD MAIN ROAD, 8TH CROSS
MARGOSA ROAD, MALLESHWARAM
BANGALORE-560 003.
2. SMT. D.SHARMILA RAVINDER
W/O SRI. SONI KUMAR DHAWWAR
AGED ABOUT 46 YEARS





R/A FLAT NO.303, "AJMERA ARISTA"
NO.16, BANASAWADI SERVICE RING ROAD
KALYAN NAGAR, BANGALORE-560 043.

...RESPONDENTS

(BY SRI. NAYAN, ADVOCATE FOR
SRI. DEVI PRASAD SHETTY, ADVOCATE FOR C/R2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUE A WRIT OF CERTIORARI AGAINST THE FIRST RESPONDENT QUASHING THE ORDER/COMMUNICATION IN DISPUTE NO.DRB-2/SOR/19/2022-23 DATED 08.12.2022 ANNEXURE-F AND ORDER/COMMUNICATION IN DISPUTE NO.DRB-2/SOR/COMPLAINT 19/2022-23 DATED 27.12.2022 ANNEXURE-J AND ETC.

THIS PETITION, COMING ON FOR FURTHER HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.G.S. KAMAL

ORAL ORDER

On 13.01.2026, this Court passed the following order:

"Learned counsel appearing for the respondent No.2 submits that the complaint which was the subject matter of the proceedings before the respondent No.1 has been closed and the suspension order passed by the petitioner against the respondent No.2 has been revoked and as such, nothing survives for consideration in the present petition.

For submission of the petitioner in this regard, list this matter for further hearing on 20.01.2026.

Interim order earlier granted stands extended till the next date of hearing."



2. Even today there is no representation on behalf of the petitioner.

3. Learned counsel for the respondent No.2 is present.

4. Taking note of the submission made by the learned counsel for respondent no.2 as noted above, it is clear that the petitioner is not intending to prosecute the matter.

Accordingly, the petition is ***dismissed***.

**Sd/-
(M.G.S. KAMAL)
JUDGE**